

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No. S.O./12/2017

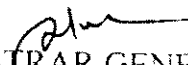
Dated: 10.05.2017

Hon'ble Rajasthan High Court has taken serious note of missing of judicial records and while recording dissatisfaction regarding working of the office, has directed in DB Civil Writ Misc. Application No. 73/2014 vide order dated 01.03.2017 that directions issued in this regard from time to time be adhered strictly.

Therefore, while reiterating previous directions issued vide Standing Orders bearing number S.O./05/2017 dated 20.02.2017, S.O./2007/08 dated 20.09.2007, S.O./2008/02 dated 04.04.2008 and S.O./2008/3, dated 21.05.2008, all concerned are directed to strictly comply with the instructions issued therein regarding maintenance and proper custody of judicial record.

Non-compliance of these instructions would be treated not only as misconduct on the part of concerned, but also a contempt of the directions of Hon'ble Court and for that stern action shall be taken against erring personnel.

BY ORDER

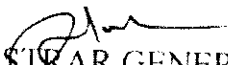

REGISTRAR GENERAL

No. I/A/(ii)(a)(3)-/2017/12/1137

Dated: 10.05.2017

Copy forwarded to the following for information and necessary action:-

1. Registrar General, RHC, Jodhpur
2. Registrar (Admn.), RHC, Jodhpur
3. Asst. Registrar (Writ/Civil/Criminal) with directions to ensure the compliance of above directions.
4. Admn. Officer Judicial(Writ/Civil/Criminal) to ensure compliance of above directions.


REGISTRAR GENERAL